

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCHO.A.NO./ 336/93
~~XXXXXX~~

DATE OF DECISION : 27.9.2000

Mr.Bharat B Sadhu PetitionerMr.K.K.Shah Advocate for the Petitioner [s]
VersusUnion of India & ors RespondentMr.B.N.Doctor Advocate for the Respondent [s]

CORAM

The Hon'ble Mr.A.S.Sanghavi : Member (J)

The Hon'ble Mr.G.C.Srivastava : Member (A)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

BharatKumar B Sadhu
C/o Mr.K.K.Shah
3, Achalayatan Soceity,
Division - II
Nr. Memnagar Fire Station
Navrangpura, Ahmedabad. Applicant

(Advocate : Mr. K.K.Shah)

VERSUS

1. Union of India,
Notice to the served through,
The Secretary, Ministry of Finance,
New Delhi.
2. The Collector of Central Excise & Customs
Custom House, Navrangpura,
Ahmedabad. Respondents

(Advocate : Mr.B.N.Doctor)

ORAL ORDER
O.A./336/93

DATE : 27-09-2000

Per : Hon'ble Mr. A.S.Sanghavi : Member(J)

Heard Mr.K.K.Shah learned advocate for the applicant and
Mr.B.N.Doctor for the respondents .

The applicant has moved this OA seeking following relief :

- A. Pending admission and final disposed of the application the respondents may be directed to reinstate the applicant since his juniors have been already reinstated to save further from unemployment and starvation.
- B. Any other order or directions as may be deemed fit may kindly be passed in the facts and the circumstances of the case and in the interest of justice.

The relief prayed for by the applicant is based on the I.D.ACT and it is now well settled, ^{view & decree in the} in the case of Krishna Prasad Gupta V/s. Controller, Printing and Stationery, (1996) 32 ATC 211, as well as in another cases that this Tribunal has no jurisdiction to entertain matter pertaining to the I.D.ACT. In view of this position, this Tribunal has no jurisdiction to decide this OA. Under the circumstances, Registry is directed to return one set of the OA to the applicant keeping one copy of this OA for record so that applicant may approach ~~to~~ the appropriate forum.

OA is disposed of with the above direction. No order as to costs.

G.C.Srivastava
(G.C.Srivastava)
Member(A)

A
(A.S.Sanghavi)
Member(J)

nkk

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

CA/TAX/RA/CP/ 334/93 of 200B. B. Sachu

APPLICANT(s)

VERSUS

G.O. I. ROM

RESPONDENT(s)

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Certified that the file is complete in all respects.

9/13/11 Lw

Signature of S.O. (J)

rs

Signature of Dealing Hand.